

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE IN COMPLIANCE TO THE ORDER DATED 26.08.2021**

ORIGINAL APPLICATION NO. 189 OF 2021 (SZ)

IN THE MATTER OF:

Sri Pybodi Loneswara Rao,

Andhra Pradesh.

... Applicant

VERSUS

**The State of Andhra Pradesh,
Rep. by its Chief Secretary,
Andhra Pradesh and Ors.**

...Respondents

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21/09/2024
ENVIRONMENTAL ENGINEER
A.P POLLUTION CONTROL BOARD
Regional Office, KAKINADA

Report of the APPCB in the matter of Original Application No.189 of 2021 (SZ) filed before the Hon'ble National Green Tribunal (SZ), Chennai by Sri Pybodi Loneswara Rao, Andhra Pradesh against M/s. Three Seasons Exim Limited, Sy.No. 2/4,5, 3/1,2,4,4/1 and 4/4 of Potukuru Vilage of Ainavilli Mandal of East Godavari District.

It is to submit that Pybodi Loneswara Rao, Andhra Pradesh filed an Application No.189 of 2021 (SZ) before Hon'ble Green Tribunal, Chennai.

The Hon'ble NGT (SZ), Chennai issued an order on 26.08.2021 with a specific direction to the APPCB to inspect the unit in question and submit a factual as well as action taken report, if there is any violation formed. The APPCB is also directed to ascertain as to (i) whether the 21st respondent has obtained necessary permission and other clearance as required under environmental laws for the purpose of conducting the unit, (ii) whether the pollution control mechanism provided are sufficient to meet the situation, (iii) whether the unit has provided all necessary treatment facilities before the effluents or waste generated are being discharged into the public drain, (iv) whether it meets the standards prescribed for that purpose and if there is any violation found or any damage has been caused to the environment including agricultural lands mentioned by the applicant, they are directed to assess the damage caused and also assess the environment compensation to be imposed against the 21st respondent unit, apart from suggesting the remedial measure to rectify the inefficiency found in the system. Further, APPCB was directed to submit the report to the tribunal on or before and also filed their independent response regarding the allegations made in the application before the next hearing date. A copy of Hon'ble NGT order dated 26.08.2021 is herewith enclosed as Annexure-I.

In this connection, it is submitted that M/s Three Seasons Exim Limited has established prawn processing unit at Sy.No. 2/4,5, 3/1,2,4,4/1 and 4/4, Potukuru Village, Magam Road, Ainavilli Mandal, East Godavari District. The industry obtained consent for establishment of the Board dated 03.05.2016 to produce Processed prawn of 30 TPD by using raw shrimp, Tube Ice of 40 TPD and Plate Ice of 30 TPD with specific conditions. The industry has completed the establishment and applied for consent for operation on 29.04.2021. The CFO verification report was forwarded to APPCB, Zonal Office, Visakhapatnam for further processing. The CFO committee of APPCB, Zonal Office, Visakhapatnam reviewed the applications in its meeting and recommended to issue CFO to the industry. Accordingly, the APPCB, Zonal Office, Visakhapatnam issued CFO order to the industry vide order dated 21.05.2021 for period valid up to 30.04.2022 with specific conditions.

As per the Hon'ble NGT orders dated 26.08.2021, the officials of APPCB, Regional Office, Kakinada inspected the industry on 13.09.2021 to verify the allegations made in the complaint. The compliance of directions issued by Hon'ble NGT is submitted below:

- (i) **Whether the 21st respondent has obtained necessary permission and other clearance as required under environmental laws for the purpose of conducting the unit.**

Compliance: Yes.

21st respondent i.e., M/s. Three Seasons Exim Limited has obtained consent for establishment (CFE) from the Board vide order dated 03.05.2016 to establish the unit. Subsequently, the respondent has obtained consent for operation(CFO) vide order dated 21.05.2021 before commissioning of the unit under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof.


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- (ii) **Whether the pollution control mechanism provided are sufficient to meet the situation.**

Compliance: The industry proposed to utilize 540 KLD of fresh water for washings, ice making and domestic purposes and generates wastewater water of 375 KLD. The industry has constructed an effluent treatment plant of capacity 700 KLD for the treatment of 375 KLD of effluent. The Effluent Treatment plant consist of Collection Tank, Equalization Tank, Primary Clarifier, Aeration Tank-I, Aeration Tank-II, Secondary Clarifier, Intermittent Tank, Pressures Sand Filter and Activated Carbon Filter. Copy of the photographs of ETP is enclosed.

The industry and ETP not yet commissioned due to lack of power supply from APEPDCL. The capacity of ETP is sufficient for treatment of generated effluents .

- (iii) **Whether the unit has provided all necessary treatment facilities before the effluents or waste generated are being discharged into the public drain.**

Compliance: The unit has provided effluent treatment plant of capacity 700 KLD to treat 375 KLD of the effluent generates. The treated effluents is proposed to utilize on land for plantation duly meeting the Board standards within their own/leased land. The industry is having 11.5 acres of own land and 43.36 acres of leased land for utilizing the treated wastewater onland application. For discharge of 375 KLD of treated wastewater 37.5 acres of land (10 KLD @ 1 acre) is sufficient and the industry is having sufficient land for utilizing the treated effluent on land application.

- (iv) **whether it meets the standards prescribed for that purpose and if there is any violation found or any damage has been caused to the environment including agricultural lands mentioned by the applicant, they are directed to assess the damage caused and also assess the environment compensation to be imposed against the 21st respondent unit, apart from suggesting the remedial measure to rectify the inefficiency found in the system.**

Compliance: The industry not yet commissioned due to lack of power supply from APEPDCL.

Further, on the allegations made in the complaint, it is submitted that M/s. Three Seasons Exim Limited surrounded by North: Coconut Garden; East: Puntha Road followed by Mumdivaram to Tannelanka branch canal; West: Coconut Garden followed by drain and South: Coconut Garden.

No own land / leased land of the 21st respondent is existing near the drain.

The Board has issued Consent for Operation (CFO) to the industry vide order dated 21.05.2021 stipulating certain conditions regarding disposal option of the treated water by the Respondent No.21.

The following conditions were stipulated in the consent order:

Conditions No.1 of Schedule-B

The industry shall stop production activities in case the industry is found to be not meeting the Board discharge standards and shall re-start only after rectifying the non-compliances as committed in the undertaking letter dated 17.05.2021.


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Condition no.5 of Schedule-B

The industry shall treat the effluents in the ETP to meet the Board standards specified as below and the treated effluents shall be utilized for onland for gardening/plantation within their own land.

Outlet	Parameter	Concentration in mg/l
	pH	5.5-9.0
	TSS	50.0 mg/l
	TDS	2100.0 mg/l
	Oil & Grease	10.0 mg/l
	BOD (3 days at 27 ^o C)	30.0 mg/l
	COD	250.0 mg/l

Condition no.10 of Schedule –B

The industry shall carryout soil testing from A.P. Agriculture Department on six monthly basis and submit records to APPCB.

Condition No.12 of Schedule-B

Industry shall not discharge any treated/untreated wastewater outside the industry premises under any circumstances.

Further, it is submitted that, the industry is not yet commissioned the unit due to lack of power supply from APEDCL. As and when, the industry starts its operation the Board will monitor and verify the compliance status and take necessary action, in case, if any violations found.

Submitted.


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ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
A.P POLLUTION CONTROL BOARD
Regional Office, KAKINADA

Item No.2:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 189 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Pybodi Loneswara Rao
Andhra Pradesh and Anr.



Versus

सत्यमेव जयते

The State of Andhra Pradesh,
Rep. by its Chief Secretary,
Andhra Pradesh and Ors.

...Applicant(s)

...Respondent(s)

Date of hearing: 26.08.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. Dr. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s):

Mr. B.V. Subrahmanyeswara Rao.

For Respondent(s):

Mrs. Madhuri Donti Reddy for R1 to R5,
R11, R13 to R18.

ORDER

1. The case pertains to pollution caused on account of the operation of the 21st respondent unit namely, M/s. Three Seasons Exim Limited who had engaged in prawn processing activity in Sy. No. 2/4 and 2/5 of Pothukurru Village of Ainavilli Mandal of East Godavari District.
2. It is alleged in the application that they are discharging the untreated effluents and toxic waste into the drain, which ultimately affects the nearby agricultural lands. Certain Writ Petitions have been filed before the Hon'ble High Court of Andhra Pradesh regarding the establishment of transformers etc. for the purpose of giving electricity connection to the 21st respondent unit and certain interim orders have been passed by the Hon'ble High Court of Andhra Pradesh in this regard.
3. It is also alleged in the application that they are not complying with the pollution norms which resulting in great health hazard to the people in that locality.
4. So, the applicant filed this application seeking the following reliefs:-

"a) Direct the respondent authorities to conduct a detailed enquiry about the pollution of the water, air and other environmental damages and sent the report to the petitioners.

b) Direct the respondent authorities take all steps to ensure that there is no damage of environment if the factory is running and processing the prawn.

c) Direct the respondent authorities to stop the wastage of drinking water and also prevent the environment damage and also prevent the depletion of ground water.

d) Issue an order in the nature of a continuing mandamus, constitute a high level committee to monitor the Irrigation channel, Mangam Channel and the River Godavari and submit periodical reports to this Hon'ble Tribunal.

e) Pass such further order or orders as may be fit proper and necessary in the facts and circumstances of the case and thus render justice."

5. Though the respondents 12, 19 & 20 who have been impleaded in their personal capacity are the public officers, we don't think that they are necessary party to the proceedings. Further, this case only relates to the pollution caused by the 21st respondent unit which has to be considered on the basis of the report submitted by the State Pollution Control Board. So, the 22nd respondent is also not a necessary party to the proceedings. So, the respondents 12, 19, 20 & 22 are deleted from the party array as unnecessary party to the proceedings. The applicant is directed to file an amended application and serve the copy of the application to the standing counsel appearing for the State respondents within a week.
6. On going through the allegations made in the application, we feel that there arises a substantial question of environment, which requires the interference of this Tribunal. So, the matter is admitted.

7. Issue notice to the respondents by Registered Post with Acknowledgement Due, by e-mail and also by dusthi if possible and produce proof of service on them by filing proof affidavit as per Rules.
8. The applicant is directed to produce necessary requisite along with the necessary postal cover and postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to all the respondents through Tribunal to ensure service on them and to proceed against them, if they did not appear in their absence in accordance with law.
9. In order to ascertain the genuineness of the allegations made in the application, the Andhra Pradesh Pollution Control Board is directed to inspect the unit in question and submit a factual as well as action taken report, if there is any violation found.
10. The Andhra Pradesh Pollution Control Board is also directed to ascertain as to (i) whether the 21st respondent has obtained necessary permission and other clearance as required under environmental laws for the purpose of conducting the unit, (ii) whether the pollution control mechanism provided are sufficient to meet the situation, (iii) whether the unit has provided all necessary treatment facilities before the effluents or waste generated are being discharged into the public drain, (iv) whether it meets the standard prescribed for that purpose and if there is any violation found or any damage has been caused to the environment including agricultural lands mentioned by the applicant,

they are directed to assess the damage caused and also assess the environmental compensation to be imposed against the 21st respondent unit, apart from suggesting the remedial measures to rectify the inefficiency found in the system.

11. The Andhra Pradesh Pollution Control Board is directed to submit the report to this Tribunal on or before 24.09.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.
12. In the meantime, the respondents are also directed to file their independent response regarding the allegations made in the application before the next hearing date.
13. The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board by e-mail immediately so as to enable them to comply with the direction.
14. For appearance of respondents, filing independent response and also for consideration of report, post on 24.09.2021.

Sd/-

.....J.M.
(Justice K. Ramakrishnan)

O.A. No.189/2021 (SZ),
26th August, 2021. Mn.

Sd/-

.....E.M.
(Dr. K. Satyagopal)



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VISAKHAPATNAM**

B. Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.6132 -KKD/APPCB/ZO-VSP/CFE/2016 249

Date:03.05.2016

Sub: APPCB – ZO - VSP – CONSENT FOR ESTABLISHMENT (CFE) – M/s.Three Seasons Exim Ltd, R.Sy.No.2/4,5,3/1,2,3,4,4/1 and 4/4, Potukuru (V), Magam Road, Ainavilli (M), East Godavari District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Industry's CFE application received through Single Desk on 21.01.2016 at APPCB, Regional Office, Kakinada.
 2. APPCB, Regional Office, Kakinada verification report dt.22.01.2016 received by Zonal Office, Visakhapatnam on 25.01.2016.
 3. CFE Committee meeting held on 09.02.2016 at APPCB, Zonal Office, Visakhapatnam.
 4. IOM.No.6132-KKD/APPCB/ZO-VSP/CFE/2016-, dated: 09.02.2016.
 5. RO, Kakinada report dated: 26.02.2016 received by Zonal Office, Visakhapatnam on 27.03.2016.
 6. CFE Committee meeting held on 31.03.2016 at APPCB, Zonal Office, Visakhapatnam.
 7. IOM.No.6132-KKD/APPCB/ZO-VSP/CFE/2016-66, Date:04.04.2016
 8. RO, Kakinada report dated: 21.04.2016 received by Zonal Office, Visakhapatnam on 23.04.2016.
 9. CFE Committee meeting held on 30.04.2016 at APPCB, Zonal Office, Visakhapatnam.

* * *

1. In the reference 1st cited an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout following activity as mentioned below, with a project cost of Rs. 77,82,00,000/- (Rupees seventy seven crores and eighty two lakhs only).

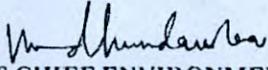
SNo.	Name of the Product	Proposed Capacity
1	Prawn Processing	30 TPD
2	Tube Ice	40 TPD
3	Plate Ice	30 TPD

2. As per the application, the above activity is to be located at R.Sy.No.2/4,5,3/1,2,3,4,4/1 and 4/4, Potukuru (V), Magam Road, Ainavilli (M), East Godavari District.
3. The above site was inspected by the Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 22.01.2016 and found that the industry is surrounded by **East:** Puntha Road followed by canal; **West:** Agricultural land; **North:** Agriculture land; **South:** Agricultural land and approach road.

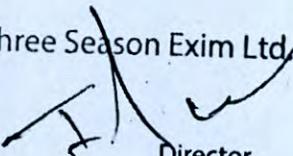
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada, recommendation by the CFE committee meeting held on 30.04.2016 at APPCB, Zonal Office, Visakhapatnam, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity Under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products as mentioned at para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. This order is valid for a period of 7 years from the date of issue.

Encl: Schedules "A & B".

To
M/s. Three Seasons Exim Ltd,
R.Sy.No.2/4,5,3/1,2,3,4,4/1 and 4/4,
Potukuru (V), Magam Road,
Ainavilli (M),
East Godavari District


JOINT CHIEF ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
ZONAL OFFICE -
VISAKHAPATNAM

For Three Season Exim Ltd


Director

SCHEDULE - A

1. The proponent shall obtain Consents for operation from APPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.
2. The proponent shall install or provide separate energy meters for Effluent Treatment Plant (ETP) and air pollution control equipments (APCE) to record energy consumed. An alternative electrical power source sufficient to operate all pollution control system shall be provided.
3. The industry shall construct separate storm water drains and provide rain water harvesting structures. No effluent shall be discharged into the storm water drain.

SCHEDULE - B

Committee recommendations: The consent for establishment committee in its meeting held on 30.04.2016 examined the CFE application submitted by the industry to establish a prawn processing unit - 30 tons/day in an area of 16 acres, with an investment of Rs. 77.82 crores. The industry proposes to generate 120 KLD of process & wash and cooling bleed off wastewater. The committee observed the clarification submitted by RO, Kakinada dated: 21.04.2016 which states that i) the industry can be permitted at the present location if the industry implements adequate measures to control the water pollution, odour nuisance, flies and noise nuisance and ii) Magam(V) is at a distance of 200 metres from the proposed site. There are also some scattered houses come up along the connection road in between this area and near to proposed site and the distance of the nearest house from the proposed site is 30 -40 meters. The RO informed that if the industry takes adequate measures there is no smell nuisance from the industry to the nearest house. After detail discussion, the committee recommended to issue CFE to the industry with conditions.

Special conditions:

1. The industry shall submit an undertaking on Rs. 100/- non-judicial stamp paper, **within 1(one) month i.e., by 30.05.2016** stating that they would shift the industry to a suitable place in case of failure to comply with Board's standards and conditions.
2. The industry shall properly collect the process & wash and cooling blow down wastewater of 120 KLD, treat the wastewater in the ETP and the treated waste water shall be used on land for irrigation duly meeting the surface water standards stipulated.
3. The proponent shall report progress on implementation of the project to this office and A.P.Pollution Control Board, Regional Office, Kakinada regularly.
4. The source of water is on site Bore well and the maximum permitted water consumption shall not exceed the following quantities:

S.No.	Purpose	Quantity
1	Process & Wash and Ice Making	144 KLD
2	Domestic	10 KLD
	Total	154 KLD

5. The maximum wastewater generation shall not exceed the following:

S. No.	Effluent Source	Quantity
1.	Process & Wash and cooling bleed off	120 KLD
2.	Domestic	8 KLD
	Total	128 KLD

Effluent Source	Treatment Facility	Mode of Disposal	Limiting Standards
Process & Wash - 120 KLD	Bar Screen chamber, Collection tank, Clarifier, Secondary treatment, Aeration tank and Sludge Drying beds	After treatment in the ETP, the treated waste water shall be used on land for irrigation duly meeting the surface water standards stipulated.	pH - 5.5 - 9.0, TSS - 100.0 mg /l, BOD(3 days at 270 C) - 30.0.mg /l and Oil & Grease - 10.0 mg /l

Domestic -- 8 KLD	--	Septic tanks followed by soak pit	
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6. The industry shall construct and commission effluent treatment plant (ETP) as proposed along with the commissioning of the industry and shall use the treated wastewater shall be recycled back into process. All the units of the ETP shall be impervious to prevent ground water pollution.
7. The industry shall install a separate energy meter for the ETP and maintain log registers to record the energy meter readings pertaining to the operation of the ETP.
8. The industry shall provide magnetic flow meters with totalizer facility for the ETP at inlet and outlet of ETP to measure quantity of wastewater routed through the ETP.
9. The industry shall provide magnetic flow meter with totalizer for measuring the actual quantity of water consumption.
10. The industry shall not discharge any wastewater into the irrigation channel / agriculture wastewater drain / outside the industry premises under any circumstances.
11. The industry shall comply with the following for controlling air pollution.

S. No	Details of Stack	Stack - I	Stack - II
a)	Attached to:	D.G.Set	D.G.Set
b)	Capacity of Boiler/ Furnace / Kiln/ Incinerator / D.G.Set/ Others	750 KVA	500 KVA
c)	Fuel form : Solid / Liquid/ gaseous	Diesel	Diesel
d)	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.	
e)	Details of Air Pollution Control Equipment:	Acoustic System	
f)	Standards to be complied	SPM - 115 mg/Nm ³	

12. The industry shall provide closed room for storage of husk/husk ash to control fugitive emissions.
13. The industry shall not cause any water / air pollution / odour nuisance to the surrounding environment.
14. The Generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
15. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter (PM ₁₀)	100
2	Particulate Matter (PM _{2.5})	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
 Night time (10 PM to 6 AM) - 70 dB (A)

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

18. The industry shall have minimum of 2 days storage capacity of treated wastewater for storing the treated wastewater during rainy seasons.
19. The industry shall not cause any air / odour pollution problems in the surrounding environment.
20. The industry shall implement all required measures for not causing smell nuisance to the nearby habitation.
21. The solid waste i.e. shrimp head and shell, shall be stored in a cold room till its disposal to chitin manufacturing units. It shall be transported in closed vehicles only to chitin units.
22. The Solid wastes generated shall not exceed the following breakup quantities:

SNo.	Solid Waste generated	Hazardous / as defined under HWM Rules, 2008.	Method of Disposal
1.	Used Oil / Waste Lubrication Oil	5.1 of Schedule - I	Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil
2.	Prawn Waste	Non-Hazardous	Shall be disposed to authorized recycling units
3.	ETP Sludge	Non-Hazardous	Shall be used as manure within the industry premises.

23. The industry shall not dispose any solid waste outside the premises.
24. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.
25. The industry shall not take up trial production with out obtaining Consent for Operation (CFO) of the Board
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

To
M/s. Three Seasons Exim Ltd,
R.Sy.No.2/4,5,3/1,2,3,4,4/1 and 4/4,
Potukuru (V), Magam Road,
Ainavilli (M), East Godavari District

M. S. Srinivasan
JOINT CHIEF ENVIRONMENTAL ENGINEER
POLLUTION CONTROL BOARD
ZONAL OFFICE
WISAKHAPETNAM

For Three Season Exim Ltd

[Signature]
Director



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
 39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.
 Ph : 0891 - 2719380

ORANGE CATEGORY
CONSENT & AUTHORIZATION ORDER

Consent Order No: 6132/KKD/APPCB/ZO-VSP/CFO/2021

Date: 21.05.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Three Seasons Exim Limited,
R.Sy.No. 2/4,5,3/1,2,3,4,4/1 and 4/4,
Potukuru (V), Magam Road, Ainavilli (M),
East Godavari District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Out let No.	Outlet Description	Total Max Daily Discharge	Point of Disposal
1	Process & Wash and cooling bleed off	450.0 Kilo Liters/Day	After treatment in the ETP, the treated wastewater shall be utilized for onland for plantation duly meeting the standards.
2	Domestic	8.0 Kilo Liters/Day	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1	Vent attached to DG set of capacity 1 X 750 KVA	----
2	Vent attached to DG set of capacity 1 X 500 KVA	----

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. Three Seasons Exim Limited, R.Sy.No. 2/4,5,3/1,2,3,4,4/1 and 4/4, Potukuru (V), Magam Road, Ainavilli (M), East Godavari District is hereby granted an authorization for generation, storage, transport and disposal of Hazardous Wastes namely:

• **HAZARDOUS WASTES WITH RECYCLING OPTION:**

S. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1	Used lubricating oil	5.1 of Schedule - I	100 Liters/Annum	Shall be used as lubricant within the premises (or) Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as to send to authorized Re-processors / Recyclers / to the Cement industries for co-processing.

This consent order is valid for the following products along with quantities:

S. No.	Products	Quantity
1.	Prawn (Processed)	30.0 Tons/Day
2.	Tube ICE	40 Tons/Day
3.	Plate Ice	30 Tons/Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.04.2022.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2021.05.21
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Three Seasons Exim Limited,
R.Sy.No. 2/4,5,3/1,2,3,4,4/1 and 4/4,
Potukuru (V), Magam Road, Ainavilli (M),
East Godavari District.

- Copy to the Environmental Engineer, Regional Office, Kakinada for information.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges and emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITONS:**

1. The industry shall stop production activities in case the industry is found to be not meeting the Board discharge standards and shall re-start only after rectifying the non-compliances as committed in the undertaking letter dated 17.05.2021.
2. The industry shall install required number of ammonia sensors at appropriate areas by 31.05.2021 as committed vide letter dated 17.05.2021.
3. The industry shall provide distribution pipelines network from the treated effluent storage tank to convey the treated effluents for onland for irrigation.

WATER POLLUTION:

4. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Total Quantities
1.	Process & Wash	450.0 Kilo Liters/Day
2.	Ice Making	70.0 Kilo Liters/Day
3.	Domestic	20.0 Kilo Liters/Day
	Total:	540.0 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

5. The industry shall treat the effluents in the ETP to meet the Board standards specified as below and the treated effluents shall be utilized for onland for gardening/plantation within their own land.

Outlet No.	Parameter	Concentration in mg/l
1	pH	5.5 - 9.0
	TSS	50.0 mg /l
	TDS	2100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27 ^o C)	30.0 mg /l
	COD	250.0mg /l

6. The industry shall maintain above ground HDPE pipelines for conveyance of effluents from process to ETP, domestic wastewater to STP and from ETP/STP to irrigation lands. The storm water drains shall be isolated from effluent conveying streams completely.
7. The industry shall follow the CPCB "Guidelines for utilization of treated effluents in irrigation" for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link - <https://www.cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
8. The industry shall install maintain digital flow meters with totalizer facility for measuring the actual quantity of water consumption, water recycled and for the ETP at inlet and outlet to measure quantity of effluent routed through the ETP and maintain log registers for the same.
9. The industry shall maintain separate energy meter for the effluent treatment plant (ETP) and maintain log registers to record the energy meter readings pertaining to the operation of the ETP.
10. The industry shall carryout soil testing from A.P. Agriculture Department on six monthly basis and submit records to APPCB.
11. The industry shall provide 3 days storage capacity storage tank for storage of treated effluents in rainy season and for utilize onland for plantation on non-rainy days.
12. The industry shall not discharge any treated/untreated wastewater outside the industry premises, under any circumstances.

AIR POLLUTION:

13. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
14. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
15. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

SOLID WASTE:

16. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No.	Name of the Solid Waste	Quantity	Disposal
1.	Head & shell waste	15 Tons/Day	Shall be disposed to Chitin & Chitogen/feed manufacturing units.
2.	ETP Sludge	10 Kgs./Day	Shall be used as manure within the industry premises only.

17. The solid waste i.e. shrimp head, shall be stored in a cold room. It shall be transported in closed vehicles only to chitin manufacturing units within 24 hours of generation.
18. The industry shall dispose the solid waste on daily basis. There shall not be any overnight storage of solid waste in the plant premises.
19. The industry shall not dispose any solid waste outside the premises.

GENERAL CONDITIONS:

20. The industry shall adopt good scientific practices for storage of raw material, process operations, handling and storage of shrimp head. The industry shall provide air tight closed room for storage of shrimp waste.
21. The industry shall store the raw material in closed containers, in order to avoid odour nuisance.
22. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
23. The industries and isolated storages that are storing hazardous chemicals less than the threshold quantities mentioned under MSIHC Rules, 1989 shall submit safety certificate to the concerned Regional Office, APPCB.
24. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
25. The industry shall take all precautionary and safety measures during process operations. The industry shall maintain ammonia sensors with alarm system at ammonia handling area.
26. The industry shall maintain adequate number of sensors at the Ammonia storage and transfer points for detection of leakages.
27. The industry shall install data loggers to the Ammonia Sensors within a month and submit the reports to the concerned Regional Office with details of Ammonia storage tanks.
28. The industry shall maintain automated hooter system for activation of water sprinklers on Ammonia storage tanks / receivers etc.,
29. The industry shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.
30. The industry shall not cause any water/air/dust pollution problems / odour nuisance to the surrounding environment.
31. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
32. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
33. The industry shall continuously operate ozonators for controlling the odour emanated from the process operations.
34. The industry shall maintain good housekeeping within the premises.
35. The industry shall develop green belt in all the vacant places covering at least 33% of total area.

36. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
37. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
38. The industry shall submit a compliance report on CFO conditions for every 6 months as on 1st January and 1st July of every year at Regional Office and Zonal Office.

SCHEDULE - C

[See rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]**

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13(8), 16(6) and 20(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
7. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
8. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
9. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
10. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
13. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

14. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity /flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
15. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.
16. The industry shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.
17. "The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises."
18. The industry shall inventorize the hazardous wastes and its quantities stored within the industry premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.
19. The industry shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2021.05.21
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JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
M/s. Three Seasons Exim Limited,
R.Sy.No. 2/4,5,3/1,2,3,4,4/1 and 4/4,
Potukuru (V), Magam Road, Ainavilli (M),
East Godavari District.**

**ETP Photographs taken during inspection on 13.09.2021 of Three Seasons Exim Limited
Sy.No. 2/4,5, 3/1,2,4,4/1 and 4/4, Pothukurru Vilage, Ainavilli Mandal, East Godavari
District**



Collection Tank



Primary Clarifier



Aeration Tank – I & II



Secondary Clarifier



Treated Water Storage Tank

